

GRAM : CEGCANAL

REGISTERED/A.D

THE CUSTOMS, EXCISE & GOLD (CONTROL) APPELLATE TRIBUNAL,

West Block No. 2, R.K. Puram, New Delhi - 110066.

BENCH *NBLSM*

Appeal No. *E/2931/2000(NBLSM)*

Dated : *15/2/2001*

CEGAT  
NEW DELHI  
To,

*M/s Hitech Steel (P) Ltd*  
*RICO Indl. Area,*  
*Bhivadi (Raj)*

In the matter of :

*M/s Hitech Steel (P) Limited*

Appellant

vs.

*CCE Jaipur*

Respondent

I am directed to transmit herewith a certified copy of Final Order No. *A/240/01/NBLSM*  
Dated : *6/2/2001*.....passed by the Tribunal under Section 35-C(1) of Central Excise  
& Salt Act, 1944/Section 129 (B) of the Customs, Act, 1962.

Copy to :

*AS*  
Asstt. Registrar  
*NBLSM*

1. *CCE Jaipur*
2. CCE / CC / (Appeal)
3. Chief Commissioner of Central Excise / Customs.
4. Adv. / Consult. *VR Sethi, Adv*  
*16/579, Jashw Road*
5. S.D.R. *NBLSM* *Kansal Bazar, New Delhi*
6. JCDR
7. Bar Association, CEGAT, New Delhi
8. Library, CEGAT, New Delhi
9. Director (Review), C.B.E.C. North Block, New Delhi
10. Guard File.
11. M/s Deeparchic Publications, M-93, Marg-46, Saket, New Delhi.
12. M/s Centax Publications (P) Ltd., 1512-E, Bhishm Pitamah Marg, opp. Sachdeva P.T. College of Defence Colony, New Delhi-110003
13. M/s Lex Site Com. Ltd., Mumbai
14. Office Copy
15. *cen-lus'*

*AS*  
Asstt. Registrar *NBLSM*

CUSTOMS EXCISE AND GOLD (CONTROL) APPELLATE TRIBUNAL,  
NEW DELHI

E/Appeal No. 2931/2000-NB(S)

(Arising out of Order-in-Appeal No. 596(KDT)/CE/JPR-1/2000 dated 14.6.2000 passed by the Commissioner of Central Excise, Jaipur (Appeals)).

M/s. Hitech Steel (P) Limited

Appellants,  
None

Versus

CCE, Jaipur

Respondent,  
Reptd. by sh. K.P. Chauhan, JDR

*Final* ORDER NO. *K/240/01/NB CS/M*  
DATED 22.1.2001

Per V.K. Agrawal:

Today the matter is listed for reporting compliance of the Stay Order No. S/850/2000-NB(S) dated 9.11.2000 in which the Appellants M/s. Hitech Steel (P) Ltd. were directed to deposit a sum of Rs.50,000/- on or before 9.1.2001 and report compliance on 22nd January, 2001. When the matter was called no one was present on behalf of the Appellants nor there was any request for adjournment nor there is any intimation about complying with the direction contained in the Stay Order. It was made clear specifically in the said Stay Order that failure to comply with the direction shall lead to vacation of stay and dismissal of appeal without any further notice. Accordingly the appeal is dismissed for non-compliance with the provisions of Section 35F of the Central Excise Act.

(V.K. AGRAWAL)  
MEMBER (TECHNICAL)

Dated 6th February, 2001

RK